

DELHI LEGISLATIVE ASSEMBLY

BULLETIN-PART II

(General Information relating to Legislative and other matters)

9th December, 1993.

No.1.

Commencement of the First Session
of the First Legislative Assembly
of the National Capital Territory
of Delhi

Members are informed that the First Session
of the First Legislative Assembly of the National
Capital Territory of Delhi will commence on Tuesday,
the 14th December, 1993 in the Assembly Hall, Old
Secretariat, Delhi.

No.2.

Allotment of Days for the transaction
of business during the First Session

As at present arranged, sittings of the
Legislative Assembly for the transaction of
Government business have been fixed provi-
sionally for, -

December - 14th, 15th, 17th, 20th,
21st, 22nd, 23rd, & 24th.

(2) A provisional calendar of sittings is
being circulated separately.

No.3.

Time of sittings of Legislative Assembly

Until the Speaker otherwise directs,
Legislative Assembly will, on days when there
are sittings, sit from 11.00 A.M. and continue
until the business fixed for the day is concluded.

No.4

Certificate of Election

In connection with making and subscribing the prescribed Oath and Affirmation, members are requested kindly to bring their original certificate of election issued to them by the Returning Officers under Rule 66 of the Conduct of Election Rules, 1961 and to show the same to the Officer at the Table of the House when their name is called by the Secretary.

Those members who have not yet intimated the language in which they would like to make Oath or Affirmation are requested kindly to intimate whether they would make Oath or Affirmation and the language in which they wish to do so, so that arrangements in this regard could be made. This information could be given by members on phone numbers 231180 & 233055 latest by 17.00 hrs on Monday, the 13th December, 1993.

No.5

Seating arrangement during the First Session

Each Member of the House has been provisionally allotted a seat pending allotment of seat by the Speaker under rule 5 of the Rules of Procedure & Conduct of Business in the Legislative Assembly. A copy of the statement showing the seat numbers provisionally allotted to the members is being sent separately.

No.6

Oath or Affirmation

Members will make and subscribe the oath or affirmation as required by section 12 of the Government of National Capital Territory of Delhi Act, 1991 read with rule 4 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of the National Capital Territory of Delhi on the 14th December, 1993, from 11 A.M. onwards in the Assembly Hall, Old Secretariat, Delhi.

A member who is unable to make and subscribe the Oath or Affirmation on the 14th December, 1993, may do so on any subsequent sitting of the Assembly after giving advance intimation to the Secretary by 10.00 A.M. on that day.

(2) The following procedure has been laid down for making and subscribing the Oath or Affirmation:-

"On the name of a member being called by the Secretary, he will proceed from the place he is occupying to the right side of the Secretary's table, where a copy of the form of Oath or affirmation, as the case may be, will be handed over to him. The member will face the Chair while making the oath or affirmation and will then go up to and shake hands with or wish the Chair, who will then give the member permission to take his seat in the House. The member will pass behind the Chair to the other side of the Table where he will sign the Roll of Members. After signing the Roll of members, he will take his seat in the House."

No. 7 Appointment of Speaker Pro Tem

The following order dated the 9th December, 1993, by the Lt. Governor, is published for general information:-

"WHEREAS the offices of Speaker and Deputy Speaker are vacant immediately before the commencement of the first meeting of the Legislative Assembly of the National Capital Territory of Delhi on 14.12.93.

NOW, THEREFORE, I hereby appoint Shri Jag Parvesh Chandra, a member of the Legislative Assembly of the National Capital Territory of Delhi, to perform the duties of

the office of the Speaker from the commencement of the said meeting and until the Speaker shall have been chosen by the said House.

I also hereby appoint Shri Jag Parvesh Chandra to be the person before whom members of the Legislative Assembly of the National Capital Territory of Delhi may make and subscribe the Oath or affirmation in accordance with the provisions of section 12 of the Government of National Capital Territory of Delhi Act, 1991.

P.K.Dave
Lt.Governor"

No. 8

Election of Speaker

Election of Speaker will be held on Wednesday, the 15th December, 1993. A separate Bulletin-Part II is being issued giving detailed information and procedure in that regard.

No. 9

Lieutenant Governor's Address

The Lieutenant Governor will address the Legislative Assembly on Monday, the 20th December, 1993 at 11.00 hrs in the Assembly Hall, Old Secretariat, Delhi. A separate Bulletin-Part II will be issued in that regard.

No. 10

Sitting of Legislative Assembly

On the 20th December, 1993, half-an-hour after the conclusion of the Lt. Governor's Address, there will be a separate sitting of the Legislative Assembly for the transaction of Government business.

K.S.Gupta
Secretary